

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

(12)

O.A. No. 1112
T.A. No.

1986

DATE OF DECISION 26.10.89.

Shri Ishvarlal J Naik _____ Applicant (s)

in person _____ Advocate for the Applicant (s)

Versus
Union of India & Ors. _____ Respondent (s)

Shri D.K. Sinha, _____ Sr. Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. Justice K.S. PUTTASWAMY, VICE CHAIRMAN

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

After this case was heard at length Sh. I.J. Naik, applicant in the present case files a memo praying for permission to withdraw this application. Permission sought for is granted.

Application is dismissed as withdrawn. No costs.

D. K. Chakravorty
(D.K. CHAKRAVORTY)
MEMBER (A)

26.10.89.

K. S. Puttaswamy
(K.S. PUTTASWAMY)
VICE CHAIRMAN
26/10/89